

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 15 DEC 1994

APPLICATION NO: 1546 of 94.

APPLICANTS:- Sri. V. Yogeshwaran
V/S.

RESPONDENTS:- The Director, Weavers Service Centre (South Zone)
Madras and others.

I.

① Dr. M.S. Nagaraja
Advocate, No 11,
II floor, 1st Cross,
Srejalakha Complex,
Gandhinagar,
Bangalore-9.

② Sri. M. Vasudeva Rao,
Add. C. G. S. C.,
High Court Bldg,
Bangalore-560001

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 06.12-94

Copies Issued
on 15.12.94 Gah


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 1546 OF 1994

TUESDAY, THIS THE 6TH DAY OF DECEMBER, 1994.

Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman.

V. Yogeshwaran,
Aged about 21 years,
S/o N. Vijayabhavan,
C/o C. Gunaseelan,
No. 11, Old Binnamangala
Indiranagar, Bangalore-560 038.

.. Applicant.

(By Advocate Shri M.S. Nagaraja)

v.

1. The Director,
Weavers Service Centre (South Zone),
No. 520/521, Anna Salai,
Teynampet, Madras-600 018.

2. The Deputy Director,
Weavers Service Centre (South Zone),
No. 20, Railway Road, Kancheepuram,
Kancheepuram-681 050.

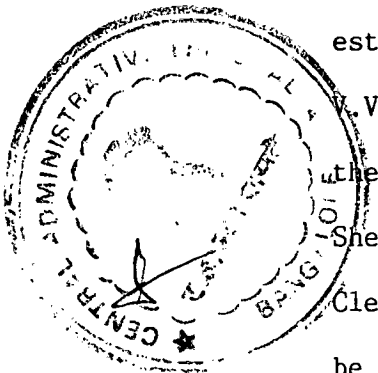
3. Union of India,
represented by Secretary,
Ministry of Textiles,
NEW DELHI.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

ORDER

I have heard both sides in this application which is by one V. Yogeshwaran, Son of N. Vijayabhavan who had admittedly died in office while working as a Chowkidar in the respondent establishment at Vellur. The applicant's mother Smt. Vijayalakshmi had applied to the department for appointing the son as a Lower Division Clerk on compassionate grounds. She was told that the appointment to the post of Lower Division Clerk was not possible and if need be one of her sons could be appointed as a peon. When the matter stood thus, the lady responding to the offer made by the department appears to have



opted for the lower post of a peon but nothing so far had transpired in that behalf. The applicant says that he is willing to accept the post of a peon if he cannot be appointed as Lower Division Clerk for which he is duly qualified. As a matter of fact it is argued on behalf of the applicant that the situation is intolerable with the applicant having got married in the meanwhile despite being without any subsistence avenue he should be considered for appointment on daily wage basis atleast.

2. Mr. M.Vasudeva Rao, learned Standing Counsel appearing to be somewhat sympathetic to the sorrowful predicament of the applicant, nevertheless maintains that right now there being no jobs of any kind either in the category of a Lower Division Clerk or Peon, he will impress upon the department to find a suitable position for the applicant as soon as possible. Dr. Nagaraja, learned counsel for the applicant says that he will be satisfied if the department ensures the appointment of his client at the first ever opportunity that arises in future. As a matter of fact, in the written statement filed on behalf of the department, so much is forthcoming as well. In the circumstances, it is proper to dispose of this application directing the department to consider the applicant's case for appointment atleast as a peon if not as a Lower Division Clerk regard being had to the telling need of the applicant for being gainfully employed. The department should profitably deploy the applicant in any position available with the department in the southern grid ^{class} as peon or ^a Lower Division Clerk as soon as possible. In the circumstances, I venture to hope that the department will be in a position to offer some suitable position to the applicant within the next six months.

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 15/12/94
 Office
 District

Sd-
 VICE-CHAIRMAN.